

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4566/2020

(Arising out of impugned final judgment and order dated 04-09-2020 in MCRC No. 5881/2020 passed by the High Court of M.P, Bench at Gwalior)

YOGESH KUMAR HOLKAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH &amp; ANR.

Respondent(s)

(IA No.96461/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96464/2020-EXEMPTION FROM FILING O.T. and IA No.96465/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 27-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing certified copy of the impugned judgment, exemption from filing official translation and exemption from filing affidavit are allowed.

Issue notice.

In the meantime, further proceedings in pursuance to the FIR No.166/2018 dated 2<sup>nd</sup> April, 2018 registered at P.S.Joura, District Morena, Madhya Pradesh are stayed.(ANITA MALHOTRA)  
COURT MASTER(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR